

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 4311 of 2015

Santosh Kumar
..... **Petitioner**
Versus
The State of Jharkhand & Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Anjani Kumar Verma, Advocate
For the Respondent-State : Mr. M.A. Khan, GP-IV

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9/ Dated: 21/07/2020:

Heard Mr. Anjani Kumar Verma, learned counsel for the petitioner and Mr. M.A. Khan, the learned State counsel.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. M.A. Khan, the learned GP-IV submits that by order dated 21.01.2020 the respondents were directed to file further affidavit on 3 points formulated in that order. He submits that thereafter an adjournment was granted on 06.07.2020 as he was newly appointed as the State counsel. He further submits that he has already taken steps but due to COVID-19 the respondents have not been able to come to Ranchi from Palamau. He further submits that 3 weeks' further time may kindly be allowed for filing the affidavit in terms of the order dated 21.01.2020.

Post the matter after three weeks.

(Sanjay Kumar Dwivedi, J.)